

**THE PAYMENT OF GRATUITY (AMENDMENT)
ACT, 1998**

No. 11 of 1998

[22nd June, 1998.]

An Act further to amend the Payment of Gratuity Act, 1972.

BE it enacted by Parliament in the Forty-ninth Year of the Republic of India as follows:—

1. (1) This Act may be called the Payment of Gratuity (Amendment) Act, 1998.
- (2) It shall be deemed to have come into force on the 24th day of September, 1997.

2. In section 4 of the Payment of Gratuity Act, 1972 (hereinafter referred to as the principal Act), in sub-section (3), for the words "one lakh", the words "three lakhs and fifty thousand" shall be substituted.

3. (1) The Payment of Gratuity (Amendment) Ordinance, 1998 is hereby repealed.

- (2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.

Ord. 10 of
1998.

Short title
and
commence-
ment.
Amendment
of section 4
of Act 39 of
1972.
Repeal and
saving.